

(e) Does not arise.

New Station Buildings

1258. SHRI C. SRINIVASAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to construct new buildings for the Railway Stations which are very old and out-dated on Southern Railway;

(b) if so, whether steps are proposed to be taken to provide passengers amenities like more drinking water/catering/retiring room facilities in the new buildings;

(c) whether the matter is also proposed to be discussed with various zonal Railway users Committees etc.; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Yes, Sir. Reconstruction of existing station buildings is undertaken on the basis of age, condition and traffic potential of the station.

(b) Yes, Sir. New station buildings are provided with passenger amenities as per norms.

(c) Yes, Sir. Suggestions of Zonal Railway users Committees are always considered while planning new facilities.

(d) Does not arise.

Petrol Dealers Having Licences for Selling Kerosene

1259. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of petrol dealers who have been given the permits to sell kerosene

oil during 1987-88 and 1988-89, State-wise;

(b) whether this arrangement has been extended to all the petrol dealers in Andaman and Nicobar Island; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) No kerosene dealership has been awarded to persons already holding retail outlet dealership of petrol/HSD during 1987-88 and 1988-89;

(b) No, Sir;

(c) Grant of Multiple dealerships has been banned after the Oil Industry evolved uniform guidelines in September, 1977 for selection of dealers/distributors. Further, the scheme to grant Multipurpose Distribution Centres has also been stopped since 1986 to eliminate chances of adulteration of kerosene with diesel etc.

Licences for Manufacture of Alcohol

1260. SHRI BANWARILAL PUROHIT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Union Government had asked all State Governments to immediately stop issuing licences for manufacture of alcohol;

(b) whether a large number of alcohol manufacturing units are functioning in the country without obtaining any approval from the Union Government; and

(c) if so, the steps Union Government propose to take to ensure that only those units function which have been granted approval by them?

THE MINISTER OF PETROLEUM AND